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असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 5th February, 2008/Magha 16, 1929 (Saka)

THE SUGAR DEVELOPMENT FUND (AMENDMENT) ORDINANCE, 2008

No. 4 OF 2008

Promulgated by the President in the Fifty-ninth Year of the Republic of India.

An Ordinance further to amend the Sugar Development Fund Act, 1982 and the Sugar Cess Act, 1982.

WHEREAS Parliament is not in session and the President is satisfied that circumstances exist which render it necessary for her to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 123 of the Constitution, the President is pleased to promulgate the following Ordinance:—

1. (1) This Ordinance may be called the Sugar Development Fund (Amendment) Ordinance, 2008.

Short title
and
commencement

(2) It shall come into force at once.

4 of 1982.

2. In the Sugar Development Fund Act, 1982, in section 4, in sub-section (1), after clause (bbb), the following clause shall be inserted, namely:—

Amendment
of section 4.

“(bbbb) for defraying expenditure for the purpose of financial assistance to sugar factories towards interest on loans given in terms of any scheme approved by the Central Government from time to time.”.

Amendment of section 3.

3. In the Sugar Cess Act, 1982, in section 3, in sub-section (1),—

3 of 1982

(a) for the words "fifteen rupees", the words "twenty-five rupees" shall be substituted;

(b) the proviso shall be omitted.

PRATIBHADEVISINGH PATIL,
President.

K. D. SINGH,
Secy. to the Govt. of India.